

UDAY V. SHAH

F. C. A., Insolvency Professional
IBBI / IPA-001 / IP-P00190 / 2017 - 18 / 10369
Date: 12th February, 2018

To,
The Registrar,
National Company Law Tribunal,
Mumbai Bench, Mumbai

Ref: BEFORE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

CP 249/2017 U/S-10

Swift Shipping and Freight Logistics Private Limited in LiquidationPetitioner

Dear Sir,

Please find attached herewith the List of Stakeholders as per Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Yours Faithfully,



Uday V. Shah
Interim Resolution Professional
IBBI/IPA-001/IP-P00190/2017-18/10369

राष्ट्रीय कम्पनी विधि अधिकरण NATIONAL COMPANY LAW TRIBUNAL मुंबई न्यायापीठ/MUMBAI BENCH
14 FEB 2018
डायरी नं./Diary No..... 4134
अर्ज प्रोटीशन ऑफिशिएशन NO. OF PETITION APPLICATION NO. 1155

B/10, Jaybandhu Building, Opp. Guthu Restaurant, 90 Feet Road, Ghatkopar (East), Mumbai - 400 077.
Tel. (O) : 2506 3075 (R) : 2102 3681 • E-mail : shahuday@uvshah.com
Website : www.uvshah.com

List of Stakeholders for Swift Shipping and Freight Logistics Private Limited under Liquidation as per Regulation 31 of the IBBI(Liquidation Process) Regulations, 2016.

I, Uday V Shah, son of Vinodchandra R Shah, aged 56 years residing at B 10, Jaybandhu Building, 90 Feet Road, Opp. Guthu Restaurant, Ghatkopar (E), Mumbai- 400 077, am appointed as the Liquidator of M/s Swift Shipping and Freight Logistics Private Limited ("**Company**"), the company under liquidation under the provisions of the Chapter III of Part II of the Insolvency and Bankruptcy Code, 2016.

The Company applied for Corporate Insolvency Resolution Process ("CIRP") under Section 10 of the Insolvency and Bankruptcy Code, 2016 and *vide* the Hon'ble National Company Law Tribunal's order dated 19th April, 2017, the CIRP petition was admitted. The Interim Resolution Professional / Resolution professional received no claims from any creditors and subsequently applied for liquidation with the Hon'ble National Company Law Tribunal. The CIRP period of 180 days from the insolvency commencement date of the Company, i.e. 19th April, 2017, prescribed under Section 12 of the Insolvency and Bankruptcy Code, 2016, expired on 16th October 2017, and the Hon'ble National Company Law Tribunal *vide* order dated 20th November'17, allowed the application filed by the Interim Resolution Professional and ordered for the commencement of liquidation proceedings for the Company.

The First List of Stakeholders Report is as under:-

<u>Serial No.</u>	<u>Name of Stakeholder</u>	<u>Amount of Claim Admitted</u>	<u>Extent to which dues is secured or unsecured</u>	<u>Details of Stakeholders</u>	<u>Proofs Admitted or Rejected</u>
<u>1.</u>	Assistant Commissioner of Income Tax (14)(3)(2) on behalf of Income Tax	9,27,88,156	Fully Unsecured	Address: Room No. 480-1, 4th Floor, Aayakar Bhavan, M.K. Road,	Proofs Admitted wholly.

Department, Government of India			Mumbai- 400 020	
			Details of Documents: As per Demand Notice	

Yours Truly,

For Swift Shipping and Freight Logistics Private Limited

IBBI/IPA-001/IP-P00190/2017-18/10369



CA Uday V Shah

Liquidator